

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS

LOK SABHA
STARRED QUESTION No.*418
ANSWERED ON 28/03/2025

SHIP REGISTRATION PROCESS

*418. SHRI RAJESH RANJAN:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:
पत्तन, पोत परिवहन और जलमार्ग मंत्री

- (a) whether the complexity of the ship registration process and its associated rules deters many shipping companies from registration in the country which negatively impacts revenue and employment opportunities;
- (b) if so, the details thereof alongwith the steps taken/proposed to be taken by the Government to simplify and streamline the ship registration process;
- (c) whether the Government has introduced/proposes to introduce digital process and single window system for registration; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

- (a) to (d) A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. *418 for 28.03.2025 raised by Shri Rajesh Ranjan regarding Ship Registration Process.

(a) to (d) No Sir. The Ship Registration process in India is in accordance with Merchant Shipping Act, 1958. The process is non-complex and efficiently implemented with registration of Merchant Ships under Part V of Merchant Shipping Act, 1958, being done in 24 hours within receipt of application subject to physical verification of carving and marking on board ships.
